

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
MOBONAIR WIRELESS PRIVATE LIMITED
OPERATING IN BUSINESS OF PROVIDING SERVICE OF
2 WAY MESSAGING, ENTERPRISE MESSAGING, MOBILE MARKETING & ETC.
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	MOBONAIR WIRELESS PRIVATE LIMITED PAN- AAICM5611Q CIN- U74140DL2013PTC251380
2.	Address of the registered office	Flat S-3, C 240 Pandav Nagar , Delhi, Delhi, India - 110092.
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Not Available
5.	Installed capacity of main products/ services	There is no such installed capacity. Any further information can be obtained by writing an e-mail to the RP at cirp.mwpl@gmail.com
6.	Quantity and value of main products/ services sold in last financial year	Not Available
7.	Number of employees/ workmen	Corporate debtor has 1 employee as per information provided by suspended director of corporate debtor.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Information can be obtained by writing an e-mail to the RP at cirp.mwpl@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Information can be obtained by writing an e-mail to the RP at cirp.mwpl@gmail.com
10.	Last date for receipt of expression of interest	22-02-2025
11.	Date of issue of provisional list of prospective resolution applicants	04-03-2025
12.	Last date for submission of objections to provisional list	09-03-2025

13.	Date of issue of final list of prospective resolution applicants	19-03-2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	20-03-2025
15.	Last date for submission of resolution plans	19-04-2025
16.	Process email id to submit Expression of Interest	cirp.mwpl@gmail.com

Brijesh Kumar Tamber
Resolution Professional
Mobonair Wireless Pvt. Ltd
J-28, Jangpura Extension , New Delhi,
National Capital Territory of Delhi , 110014
IBBI/IPA-002/IP-N00523/2017-2018/11593
E-Mail:- cirp.mwpl@gmail.com ,
officeofbrijeshktamber@gmail.com

Date: 07-02-2025

Place: New Delhi

UNIVERSAL AUTOFOUNDRY LIMITED
 Regd. Office: B-307, Road No. 16, V.K.I Area, Jaipur - 302 013 (Rajasthan)
 Tel: 0141-4109598; CIN: L27310RJ2009PLC030038
 Website: www.ufindia.com; E-mail: support@ufindia.com

Extract of Unaudited Financial Results for the quarter and nine months ended on 31.12.2024
 The Unaudited standalone financial results of the Company prepared in accordance with Indian Accounting Standards (the "Ind AS") prescribed under section 133 of the Companies Act, 2013. (Rs in Lakh)

Particulars	Quarter Ended		Nine Months		Year Ended
	31.12.2024 (Unaudited)	30.09.2024 (Unaudited)	31.12.2023 (Unaudited)	31.03.2024 (Unaudited)	
Total Income from Operations	4644.69	5,010.95	4471.20	14222.97	15476.74
Operating Profit (PBDIT)	111.13	490.57	17.20	999.34	1091.08
Net Profit/(Loss) for the period before tax	(276.92)	135.56	(215.88)	4.52	432.13
Net Profit/(Loss) for the period after tax	(205.93)	93.74	(154.97)	(5.71)	313.49
Total Comprehensive Income for the period	(208.93)	100.21	(137.83)	(3.51)	321.55
Equity Share Capital (of Rs. 10 each)	1,243.45	1,243.45	1,243.45	1,243.45	1,243.45
Reserves	-	-	-	-	6,051.10
Earnings Per Share (face value of Rs. 10/each)					
1. Basic (in Rs.)	(1.68)	0.81	(1.14)	(0.03)	2.65
2. Diluted (in Rs.)	(1.68)	0.81	(1.14)	(0.03)	2.65

Note: 1) The above is an extract of the detailed format of Quarter and Nine Months ended financial results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarterly unaudited financial results is available on the website of the Stock Exchange at www.bseindia.com and on the website of the Company at www.ufindia.com.

For and on behalf of the Board of Directors
 Sd/-
 Vimal Chand Jain
 Chairman and Managing Director
 DIN: 00295667

BREWTFUL CAFE LLP
 LLPIN: ACF-5974
 Regd. Office: D-66, GF, Chhatrapur Enclave, 60 Futa Road, Sawan Public School, South West Delhi, (DL)-110074
 Email Id: arunagupta23@yahoo.com

Advertisement to be published in the newspaper for the change in registered office of the company from one State to another

BEFORE THE CENTRAL GOVERNMENT REGISTRAR OF COMPANIES, DELHI
 In the matter of BREWTFUL CAFE LLP (LLPIN: ACF-5974) having its registered office at D-66, GF, Chhatrapur Enclave, 60 Futa Road, Sawan Public School, South West Delhi, (DL)-110074. Pursuant to the Public Notice hereby given to the General Public that BREWTFUL CAFE LLP, proposes to make application to the Central Government under section 13(3) of the LLP Act, 2008 seeking Permission to change its Registered Office from "State of Delhi" to the "Union Territory of Chandigarh".

Any person whose interest is likely to be affected by the proposed change of the registered office of the LLP may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Registrar of Companies Delhi within twenty one (21) days of the date of publication of this notice with a copy to the applicant LLP at its registered office at the address mentioned below: CP - 67, Site No. 252, Sector - 67, Mohali, Chandigarh-160062

For and on behalf of Board of
 Sd/-
 BREWTFUL CAFE LLP
 Place: DELHI
 KAMAL KUMAR GILL
 Designated Partner (DIN: 08170494)

"IMPORTANT"

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GVP INFOTECH LIMITED
 (FORMERLY KNOWN AS FOURTH DIMENSION SOLUTIONS LTD.)
 Regd. Office: Office No. 710, Naurang House, Kasturba Gandhi (Kg) Road, Connaught Place, Delhi, India, 110001
 Email: secretarial@gvpinfotech.com Website: www.gvpinfotech.com CIN: L74110DL2011PLC221111

EXTRACT OF STANDALONE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED DECEMBER 31, 2024

The board of directors of the company at the meeting held on Wednesday, February 05, 2025, approved the Unaudited Financial Results of the company for the quarter ended on 31st December 2024.

The results along with Independent Auditors Limited Review Report have been uploaded on the Company's Website at https://gvpinfotech.com/wp-content/uploads/2025/02/Results_signed.pdf can be accessed by scanning the QR code.

By the order of the board
For, GVP Infotech Limited
 (Formerly Known as Fourth Dimension Solutions Limited)

Place: New Delhi
 Date: 07.02.2025



Sd/-
Dhaval Mistry
 Director (DIN: 03411290)

DEBTS RECOVERY TRIBUNAL DEHRADUN
 Government of India, Ministry of Finance, (Department of Financial Services)
 2nd Floor, Paras Tower, Mazra, Saharanpur Road, Dehradun, UK 248171

PUBLICATION NOTICE
 IN O.A. No. 543 OF 2024

SUMMONS UNDER SUB-SECTION (4) OF SECTION 19 OF THE RECOVERY OF DEBTS AND BANKRUPTCY ACT, 1993, READ WITH SUB-RULE (2A) OF RULE 5 OF THE DEBT RECOVERY TRIBUNAL (PROCEDURE) RULES, 1993 AS AMENDED FROM TIME TO TIME)

Dy. No. 54/2025 Dated: 16.01.2025

Yes Bank Ltd. V/s M/s Sh. Adesh Kumar & Anr.

To,
 2. Sh. Arjun Singh S/o Gordhan Singh R/o Block Nagal, Dughara, UP Saharanpur-247001. Land Mark- Near Shiv Mandir

Whereas the above named Applicant Bank has instituted OA No. 543 of 2024 against you for recovery of debts of Rs. 56,46,280.12/- in which Hon'ble Tribunal was pleased to issue Summons/Notice U/s 19(4) of the Recovery of Debts and Bankruptcy Act, 1993 and was listed before the Hon'ble Presiding Officer on 08.01.2025.

Whereas, it has been shown to the satisfaction of the Tribunal that it is not possible to serve you in ordinary way. Therefore, this notice is given by way of this publication directing you to appear in person or through your duly authorized agent or legal practitioner before the Tribunal on 28.02.2025. Further, you are required to show cause as to why the relief(s) prayed for in OA should not be granted and to file reply, if any, in your defence in a paper book form in sets and produce all the documents and affidavits under which your defence or claim for set off, counter claim, in this Tribunal personally or through your duly authorized agent or legal practitioner within 30 days from the date of the publication of this notice. Take notice that in case of default of your appearance on the specified day and time before the Tribunal, the case shall be heard and decided in your absence.

Given under my hand and seal of this Tribunal on this the 16th day of January, 2025.

By order of Tribunal
 Registrar,
 Debts Recovery Tribunal,
 Dehradun

"FORM URC-2"

Advertisement giving notice about registration under Part I of Chapter XXI (Pursuant to section 374(b) of the Companies Act, 2013 and Rule 4(1) of the Companies (Authorised to Registrar) Rules, 2014)

1. Notice is hereby given that in pursuance of sub-section (2) of Section 366 of the Companies Act, 2013, an application has been made to the Central Registrar of Companies, India, Haryana that WYXAZ SURROGACY CONSULTANTS (partnership firm) may be registered under Part I of Chapter XXI of the Companies Act, 2013, as a company limited by shares with name WYXAZ SURROGACY CONSULTANTS PRIVATE LIMITED

2. The principal objects of the proposed company are as follows:
 a. To convert/acquire the running business of Partnership concern, under the name and style of M/s WYXAZ SURROGACY CONSULTANTS, having registered office at 402A, N Block, Mangolpuri, New Delhi-110083 with all its assets and liabilities on as is where is basis with effect from the date of incorporation of this company or at any later date which may be decided by the Board after the incorporation of the Company.
 b. To carry on the business of providing consultancy services related to infertility treatment and Surrogacy solutions.
 c. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office 402A, N Block, Mangolpuri, New Delhi-110083
 4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IIT Manesar, District Gurgaon (Haryana), Pin Code-122050, within twenty-one days from the date of publication of this notice, with a copy to the company at its registered office.

Names of Applicants
 Sd/- Sd/-
 1. Ishan Khan (Partner) 2. Lalita (Partner)

Dated : 04.02.2025

MANSUKH SECURITIES AND FINANCE LIMITED
 CIN: U74899DL1994PLC421095
 Registered Office: Mansukh House Plot No. 6, Pandav Nagar, Delhi-110092
 Email: contact@mansukh.com, Telephone No: 011-47617800/809

UNAUDITED STANDALONE FINANCIAL RESULTS
 (Regulation 52 (8), read with Regulation 52(4) of the SEBI (LODR) Regulations, 2015 (Rs. In Lakhs))

Sr No.	Particulars	Quarter ended		Year ended
		31.12.2024 (Unaudited)	31.03.2024 (Unaudited)	
1.	Total Income from Operations	2251.64	4744.41	20373.37
2.	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	(482.12)	1108.08	5846.97
3.	Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items)	(482.12)	1108.08	5846.97
4.	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	(341.91)	842.88	3956.90
5.	Total Comprehensive Income for the period (comprising profit/(loss) for the period (after tax) and Other Comprehensive Income (after tax))	(341.91)	842.88	3916.28
6.	Paid up Equity Share Capital	681.30	681.30	681.30
7.	Reserves (excluding Revaluation Reserves)	20427.57	16739.17	18539.79
8.	Securities Premium Account	25.00	25.00	25.00
9.	Net worth	21133.87	17441.47	19245.09
10.	Paid up Debt Capital/ Outstanding Debt*	8000.00	4500.00	4500.00
11.	Outstanding Redeemable Preference Shares	-	-	-
12.	Debt Equity Ratio	0.38	0.27	0.23
13.	Earnings Per Share (Face value of Rs.10/-each)			
1.	Basic:	(5.02)	16.11	70.34
2.	Diluted:	(5.02)	16.11	70.34
3.	Face value per share (in Rupees)	10.00	10.00	10.00
14.	Capital Redemption Reserve	-	-	-
15.	Debture Redemption Reserve	-	-	-
16.	Debt Service Coverage Ratio	5.23	9.75	10.19
17.	Interest Service Coverage Ratio	4.41	8.86	9.41

*Paid up Debt Capital represents debt raised through issuance of debentures.

Notes:
 1. The above is an extract of the detailed format of financial results filed with the BSE Limited under Regulation 52 of the LODR Regulations. The full format of the quarterly and year ended financial results is available on the website of the BSE Limited and the Company's website - (<https://www.mansukh.com>).
 2. For the other items referred in Regulation 52(4) of the LODR Regulations, pertinent disclosure have been made to BSE Limited and can be accessed on the URL (<https://bseindia.com/>)

For Mansukh Securities & Finance Limited
 Sd/-
 Virender Mansukhani
 Managing Director
 DIN-00038702

Place : Delhi
 Date : 06.02.2025

NAM SECURITIES LIMITED CIN: L74899DL1994PLC350531
 Registered Office: 213, Arunachal Building, 19, Barakhamba Road, New Delhi-110001
 Email Id: compliance@namsecurities.in, Website: www.namsecurities.in

Extract of Unaudited Financial Result for Quarter Ended 31st December, 2024 (Rs. in Lacs)

Sl. No.	PARTICULARS	For the Quarter Ended			For the Nine months Ended		
		31.12.2024 Unaudited	30.09.24 Unaudited	31.12.23 Unaudited	31.12.2024 Unaudited	31.12.2023 Unaudited	31.03.2024 Audited
1	Total Income from Operations	1138.17	1985.24	3569.20	6106.85	7882.19	10956.60
2	Net Profit/(Loss) before Tax	11.89	22.32	23.50	69.37	75.62	44.21
	-Before Exceptional &/or Extraordinary Items	11.89	22.32	23.50	69.37	75.62	44.21
3	Net Profit/(Loss) after Tax	9.89	17.32	18.35	54.37	59.47	33.09
	-Before Exceptional &/or Extraordinary Items	9.89	17.32	18.35	54.37	59.47	33.09
4	Equity Paid-up Share Capital	539.20	539.20	539.20	539.20	539.20	539.20
5	Reserves(excl. Rev. Reserve) as shown in the Audited Balance Sheet of the Prev. year	-	-	-	-	-	560.26
6	Earnings Per Share (EPS) before extraordinary items	0.18	0.32	0.34	1.00	1.10	0.61
	-Basic	0.18	0.32	0.34	1.00	1.10	0.61
	-Diluted	0.18	0.32	0.34	1.00	1.10	0.61

Notes: 1) The above is an extract of the detailed format of Un-audited Financial Results for the Quarter ended 31st December, 2024 filed with BSE under Regn 33 of SEBI (LODR) Regulation 2015. The full format of the Qr. ended 31st December, 24 are available on the websites of BSE (www.bseindia.com) & on Co.'s website (www.namsecurities.in)
 2) The above Financial Results have been reviewed by the Audit Committee & subsequently approved by Board of Directors at its meeting held on February 06, 2025.

For: Nam Securities Limited
 Sd/-
 (Kiran Goyal)
 DIN: 00503357
 Managing Director

Place: New Delhi
 Date: 06.02.2025

SOUTHERN INFOSYS LIMITED
 Reg. office: 402-A, Arunachal Building, 19, Barakhamba Road, New Delhi-110001
 Ph. :011-43045402 E-mail: southerninfosys@gmail.com Web: www.southerninfosys.com
 CIN: L67120DL1994PLC059994

EXTRACT OF STANDALONE AND CONSOLIDATED UNAUDITED FINANCIAL RESULTS FOR THE 3RD QUARTER ENDED 31ST DECEMBER, 2024

Particulars	₹ in lakh							
	Standalone			Consolidated				
	Quarter Ended 31.12.24 (Unaudited)	Quarter Ended 30.09.24 (Unaudited)	Nine Months Ended 31.12.23 (Unaudited)	Quarter Ended 31.12.24 (Unaudited)	Quarter Ended 30.09.24 (Unaudited)	Nine Months Ended 31.12.23 (Unaudited)		
Total income from operations (net)	609.88	20.05	803.74	1012.83	609.88	20.05	803.74	1012.83
Net Profit/(loss) for the period (before Tax, Exceptional and/or Extraordinary items)	25.84	1.89	32.09	8.53	25.84	1.89	32.09	8.53
Net Profit/(loss) for the period after tax (after Exceptional and/or Extraordinary items)	12.48	1.77	17.71	8.31	9.74	3.88	17.81	7.09
Total Comprehensive Income for the period (comprising profit / (Loss) for the period after tax and other comprehensive income after tax)	12.48	1.77	17.71	8.31	9.74	3.88	17.81	7.09
Equity Share Capital	502.00	502.00	502.00	502.00	502.00	502.00	502.00	502.00
Reserves (excluding Revaluation Reserve) as shown in the Balance sheet	-	-	-	-	-	-	-	-
Earnings Per share (of ₹ 10/- each) or continuing and discontinued operations								
Basic :	0.25	0.03	0.35	0.17	0.19	0.08	0.35	0.14
Diluted :	0.25	0.03	0.35	0.17	0.19	0.08	0.35	0.14

Note:
 1. The Unaudited Financial Results were reviewed by the Audit Committee and thereafter approved by the Board of Directors in their meeting held on 6th February, 2025.
 2. The statutory auditors have carried out limited review of the above financial result for the 3rd quarter ended on 31 December 2024.
 3. The above is an extract of the detailed format of the standalone & consolidated unaudited financial results for the quarter ended 31.12.2024 filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the financial results is available on Stock Exchange website (www.bse.com) and Company's website (www.southerninfosys.com).
 4. The above results are in compliance with Indian Accounting Standards (Ind As) notified under The Companies Act, 2013

For Southern Infosys Limited
 Sd/-
 Kriti Boreja
 Company Secretary

Place : New Delhi
 Date : 06.02.2025

PUBLIC NOTICE
 (Under Section 102 of the Insolvency and bankruptcy Code, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MR. BRIJINDER SINGH PERSONAL GUARANTOR OF THEME EXPORT PVT. LTD.)

RELEVANT PARTICULARS

1 Name of Personal Guarantor	Mr. Brijinder Singh (PAN No. ABIP5686B6)
2 Address of Personal Guarantor	* J-601, Som Vihar Apartment, R. K. Puram, Sector-5, Delhi-110002
3 Details of order admitting the application	The Hon'ble NCLT, Court V, New Delhi admitted the Insolvency Resolution Process against Mr. Brijinder Singh (Personal Guarantor of M/s Theme Export Pvt. Ltd.) vide order dated 03.02.2025 in CP IB No 189/N/D/2022 (Order received on 04.02.2025)
4 Resolution Process commencement date in respect of Personal Guarantor under IBC, 2016	03.02.2025 (Order received on 04.02.2025)
5 Name and Registration of the IP acting as Resolution Professional	Name: Sandeep Kumar Bhatt IBBI Regn No: IBBI/PA-002/IP-N01064-C01/2017-18/10298
6 Address and email of the RP as registered with the Board	Email: skbmica@gmail.com Address: 83B, Pocket IV, Mayur Vihar Phase-I, Delhi-110091
7 Address and Email to be used for submission of claim and for correspondence with the RP	Address: 83B, Pocket IV, Mayur Vihar Phase-I, Delhi-110091 Email: pthmeexport@gmail.com
8 Last Date of Submission of claim	28.02.2025
9 Relevant Forms are available at	https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal, Court V, New Delhi, has ordered the commencement of Insolvency Resolution Process of the Mr. Brijinder Singh on 03.02.2025 (Order received on 04.02.2025). The creditor(s) of Mr. Brijinder Singh, are hereby called upon to submit their claims with proof on or before 28.02.2025 in the prescribed form "FORM B" Under Regulation 7(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Regulations, 2019 to the Resolution Professional at the address mentioned against entry No. 7. The creditors shall submit their claims with proof by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
 Sandeep Kr Bhatt
 Resolution Professional of Mr. Brijinder Singh
 IBBI/PA-002/IP-N01064-C01/2017-18/10298

Date: 07.02.2025
 Place: Delhi

SUPRANEET FINANCE AND CONSULTANTS LIMITED
 Regd. Office: C-55/2, Wazirpur Industrial Area, Delhi-110 052
 Ph: 011-42952500, Fax: 011-42952555
 E-Mail: info@sfclindia.com
 Website: www.sfclindia.com
 CIN : L65921DL1989PLC035261

NOTICE

Notice is hereby given that, pursuant to Regulation 29(1)(a) read with Regulation 47(1)(a) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015 (the Listing Regulations) that a meeting of the Board of Directors of the company will be held on Thursday, the 13th February, 2025 at 3:30 p.m at Regd. Office of the company, *inter-alia*, to consider & approve the unaudited financial results for the quarter ended 31st December, 2024 and any other matter with the permission of chair.

It is further notified in pursuance of Regulation 47(2) of the Listing Regulations that the further details may be accessed on Company's website (www.sfclindia.com) and may also be accessed on website of Metropolitan Stock Exchange (www.mseil.in)

Pursuant to SEBI (Prohibition of Insider Trading) Regulations, 2015 the "Trading Window" for dealing in shares of the Company has been closed from 1st January, 2025 till 48 hours after the said financial results are declared to the Stock Exchanges.

For Supraneet Finance and Consultants Limited
 Sd/-
 Place : Delhi
 Date : 04th February, 2025
 Company Secretary (Deepthi Jain)

Form No.3 [See Regulation-15(1)(a)] / (P/3)
DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2)
 1st Floor, SCO 33-34-45 Sector-17A, Chandigarh (Additional space allotted on 3rd & 4th Floor also)

Case No.: OA/2624/2018

Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993. Exh. No.: 25080

UNION BANK OF INDIA VS SAROJ AND ANR

To,
 (1) SAROJ AND ANR, SAROJ WIFE OF RAJ KUMAR RIO 806, SANJAY GANDHI NAGAR, BADHKAL ROAD, FARIDABAD HARYANA.
 (2) RAJ KUMAR SON OF FATEH CHAND RIO 806 SANJAY GANDHI NAGAR BADHKAL ROAD FARIDABAD HARYANA.

SUMMONS

WHEREAS, OA/2624/2018 was listed before Hon'ble Presiding Officer / Registrar on 16/01/2025.

WHEREAS This Hon'ble Tribunal is pleased to issue summons/notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 1824292/- (application along with copies of documents etc. annexed). In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-

(i) to show cause within thirty days of the service of summons as to why relief prayed should not be granted;

(ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;

(iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;

(iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/ or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;

(v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 04/03/2025 at 10:30A.M. failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this date: 17/01/2025.

Signature of the Officer Authorised to issue summons

FORM-G
INVITATION FOR EXPRESSION OF INTEREST FOR MOBONAIR WIRELESS PRIVATE LIMITED OPERATING IN BUSINESS OF PROVIDING SERVICE OF 2 WAY MESSAGING, ENTERPRISE MESSAGING, MOBILE MARKETING & ETC.

[Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN & CIN/LLP No.	MOBONAIR WIRELESS PRIVATE LIMITED PAN-AAICM511Q CIN - U74140DL2013PTC251380
2. Address of the registered office	Flat S-3, C-240 Pandav Nagar, Delhi, Delhi, India - 110092.
3. URL of website	Not Available
4. Details of place where majority of fixed assets are located	Not Available
5. Installed capacity of main products / services	There is no such installed capacity. Any further information can be obtained by writing an e-mail to the RP at cirp.mwpl@gmail.com
6. Quantity and value of main products / services sold in last financial year	Not Available
7. Number of employees / workmen	Corporate debtor has 1 employee as per information provided by suspended director of corporate debtor.
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL.	Information can be obtained by writing an e-mail to the RP at cirp.mwpl@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL.	Information can be obtained by writing an e-mail to the RP at cirp.mwpl@gmail.com
10. Last date for receipt of expression of interest	22-02-2025
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12. Last date for submission of objections to provisional list	09-03-2025
13. Date of issue of final list of prospective resolution applicants	19-03-2025
14. Date of issue of Information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	20-03-2025
15. Last date for submission of resolution plans	19-04-2025
16. Process email id to submit Expr. of interest	cirp.mwpl@gmail.com

Brijesh Kumar Tamber
 Resolution Professional
 Mobonair Wireless Pvt. Ltd
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